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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1075/2004

New Delhi this the 29th day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Dr. J.S. Verma,
S/o late Sh. Vishnu Swaroop Sharma,
R/o Fauzi Bhawan,
Navinagar,
Hathras. Applicant
(through Sh. P.K. De, Advocate)

Versus ..

Union of India through

1. Secretary,
Ministry of Defence,
South Block,
New Delhi-1.
2. Vice-Chief of Army Staff,
South Block,
New Delhi-1.
3. Director General EME,
B-Block Hutmants,
New Delhi-1.
4. Commandant, 509,
Army Base Workshop,
Agra Cantt-282001. Respondents

ORDER (ORAL)

Hon'ble Sh. Shanker Raju, Member(J)

In this OA, enquiry is challenged by a superannuated government servant. He has been deprived of a reasonable opportunity by refusing the defence assistant as well as listed documents. At the inter locutory stage we cannot interfere. However, keeping in view that the applicant has superannuated on 31.12.1999, we dispose of this OA at the admission stage itself with the direction that the Disciplinary

Authority to complete the proceedings within a period of 4 months from the date of receipt of a copy of this order. This shall, however, subject to the cooperation extended ^{by} ~~by~~ the applicant.

S.Raju

(Shanker Raju)
Member(J)

V.K. Majotra

(V.K. Majotra)
Vice-Chairman(A)

29.4.84

/vv/